

COMMITTEE OF PRIVILEGES

EIGHTH REPORT

(SECOND LOK SABHA)

(Presented on the 20th February, 1959)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

February, 1959

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PERSONNEL OF THE COMMITTEE OF PRIVILEGES

Chairman

Sardar Hukam Singh

Members

2. Shri Satya Narayan Sinha
3. Shri Asoke K. Sen
4. Pandit Munishwar Dutt Upadhyay
5. Dr. P. Subbarayan
6. Shri Nemi Chandra Kasliwal
7. Shrimati Jayaben Vajubhai Shah
8. Shri N. M. Wadiwa
9. Shri Sarangadhara Sinha
10. Shri Shivram Rango Rane
11. Shri Hirendra Nath Mukerjee
12. Shri Indulal Kanaiyalal Yajnik
13. Shri Bimal Comar Ghose
14. Shri Shraddhakar Supakar
15. Shri Hoover Hynniewta.

SECRETARIAT

1. Shri S. L. Shakhder—*Joint Secretary.*
2. Shri Avtar Singh Rikhy—*Deputy Secretary.*

EIGHTH REPORT* OF THE COMMITTEE OF PRIVILEGES

(SECOND LOK SABHA)

I—INTRODUCTION AND PROCEDURE

I, the Chairman of the Committee of Privileges, present this report to the House on the question** of privilege referred to the Committee by the House on the 27th November, 1958, in terms of the following Motion:—

“That the attention of the House having been drawn by an Hon'ble Member on September 23, to the telegram sent by Mr. E. M. S. Namboodiripad, Chief Minister of Kerala to Pandit G. B. Pant, Home Minister, extracts from which are contained in a report based allegedly on official sources issued by the *Press Trust of India* from Trivandrum on September 20 and published in the *Times of India*, Delhi and the *Amrita Bazar Patrika*, Calcutta on September 21,† in the course of which Mr. Namboodiripad has attributed the motive of slander to some Hon'ble Members of this House;

and having taken note of the subsequent telegram‡ from Mr. Namboodiripad to Pandit G. B. Pant, which was read to this House by the Hon'ble the Speaker on September 23;

this House resolves that the matter be referred to the Committee of Privileges for investigation as to whether a breach of privileges of the House and of the Hon'ble Members concerned has been committed; and whether any contempt of the House thus committed has been adequately purged; and that the Committee be requested to present its report and recommendations for appropriate action at the first day's sitting of the next Session of the Lok Sabha.”

2. The Committee held six sittings.

* Considered by Lok Sabha on the 24th February, 1959. See L.S. Deb. 24.2.59, cc. 2692-2715.

** For discussion in Lok Sabha, See—

- L. S. Deb. 22.9.58, cc. 7728-29;
- L. S. Deb. 23.9.58, cc. 8053-83;
- L. S. Deb. 24.9.58, cc. 8350-52;
- L. S. Deb. 27.9.58, cc. 8987-9035;
- L. S. Deb. 27.11.58, cc. 1669-1756.

† See Appendix—I.

‡ See Appendix—II.

3. At the First Sitting held on the 4th December, 1958, the Committee decided that, in the first instance, the telegram dated the 20th September, 1958, from the Chief Minister of Kerala to the Union Minister of Home Affairs, which was referred to in the news report, issued by the *Press Trust of India* from Trivandrum on the 20th September, 1958, and published in the *Times of India*, Delhi and *Amrita Bazar Patrika*, Calcutta on the 21st September, 1958, might be obtained from the Minister of Home Affairs for the consideration of the Committee.

4. At the Second Sitting held on the 11th December, 1958, the Committee perused the telegram* dated the 20th September, 1958, from the Chief Minister of Kerala to the Union Minister of Home Affairs which was supplied by the Minister of Home Affairs. The Committee decided that Sarvashri M. R. Masani, Asoka Mehta and Dr. K. B. Menon, Members of the House, might be requested to appear before the Committee at their next sitting.

5. At the Third Sitting held on the 15th December, 1958, the Committee examined Sarvashri M. R. Masani, Asoka Mehta and Dr. K. B. Menon, M.Ps.

6. At the Fourth Sitting held on the 17th December, 1958, the Committee deliberated on the scope of their investigations and their terms of reference.

7. At the Fifth Sitting held on the 11th February, 1959, the Committee deliberated and came to their conclusions.

8. At the Sixth Sitting held on the 18th February, 1959, the Committee deliberated on the draft Report.

II—FINDINGS OF THE COMMITTEE

9. The Committee carefully considered the terms of reference and the scope of their investigations, as contained in the Motion passed by the Lok Sabha on the 27th November, 1958, referred to above. They are of the view that the matter referred to them, as mentioned in the last portion of the first paragraph of the said Motion, is whether the Chief Minister of Kerala had, in his telegram dated the 20th September, 1958, attributed the motive of slander to some Hon'ble Members of the Lok Sabha. The Committee, therefore, addressed themselves to the question whether the motive of slander had been attributed to certain Members of the Lok Sabha by Shri E. M. S. Nambudiripad, the Chief Minister of Kerala, in his said telegram dated the 20th September, 1958, to Shri G. B. Pant, the Union Minister of Home Affairs, and whether any breach of privilege had thereby been committed. The attention of

* See Appendix—III.

the Committee was drawn to certain other portions of the telegram, wherein there were certain words and phrases, which, in the opinion of the witnesses (Sarvashri M. R. Masani, Asoka Mehta and Dr. K. B. Menon), constituted contempt of the House or breach of privilege. But the Committee thought that in terms of their reference, their scope was limited to that portion of the said telegram which according to the news report referred to in the motion adopted by the House read: "some members of Parliament who raised the question 'tried to slander the State Government in the name of explanation'", but which, according to the telegram received by the Union Minister of Home Affairs read:

"PRAY PERSUADE HONOURABLE SPEAKER THAT STATE SUBJECT MAY NOT FAIRLY BE DISCUSSED IN PARLIAMENT WITHOUT STATE GETTING OPPORTUNITY BECAUSE EXPLANATION OF MEMBER BECOME MERE SLANDER ON STATE GOVERNMENT."

10. The relevant portion of the news report issued by the *Press Trust of India* from Trivandrum on the 20th September, 1958, as published in the *Times of India*, Delhi and the *Amrita Bazar Patrika*, Calcutta on the 21st September, 1958, which allegedly contained an extract from the telegram dated the 20th September, 1958, from Shri Namboodiripad to the Union Minister of Home Affairs, reads as under:—

"The telegram, the sources said, contended that a State subject could not be discussed in Parliament without the concerned State getting an opportunity to explain its position, especially when some members of Parliament who raised the question 'tried to slander the State Government in the name of explanation'."

11. The Committee have compared the said news report with the text of the telegram dated the 20th September, 1958, from Shri Namboodiripad to the Union Minister of Home Affairs and find that the following statement occurring in the news report does not appear in the telegram received by the Union Minister of Home Affairs.

".....Some members of Parliament who raised the question 'tried to slander the State Government in the name of explanation'."

12. The Committee, however, find that the word 'slander' occurs in the following sentence in the said telegram:—

"PRAY PERSUADE HONOURABLE SPEAKER THAT STATE SUBJECT MAY NOT FAIRLY BE DISCUSSED IN PARLIAMENT WITHOUT STATE GETTING OPPOR-

TUNITY BECAUSE EXPLANATION OF MEMBER BECOME MERE SLANDER ON STATE GOVERNMENT".

The Committee note that Shri Namboodiripad, in his subsequent telegram dated the 23rd September, 1958, to the Union Minister of Home Affairs, has given the following clarification in respect of the above statement:

"NEVER INTENDED CAST ASPERSIONS OR REFLECTION ON ANY MEMBER OF PARLIAMENT OR HIS CONDUCT OR PROCEEDINGS OF HOUSE. CONTEXT MAKES CLEAR MY MEANING THAT IF STATE NOT ALLOWED TO PRESENT CORRECT FACTS AN ONE-SIDED VERSION FROM A MEMBER MAY APPEAR AS SLANDER ON KERALA GOVERNMENT. NEVER MEANT TO MAKE IMPUTATION ON MEMBER BUT PLEADED THAT IF KERALA GOVERNMENT'S CASE NOT BEFORE HOUSE IMPRESSION WOULD BE DAMAGING TO MY GOVERNMENT. PRAY EXPLAIN POSITION TO HONOURABLE SPEAKER AND MY COMPLETE ABSENCE OF INTENTION TO CAST ASPERSION ON MEMBER OR HOUSE."

13. The Committee feel that the reasonable construction of the relevant sentence occurring in the telegram dated the 20th September, 1958, should be as follows:

State subject may not fairly be discussed in Parliament without State getting opportunity otherwise explanation of Member may become mere slander on State Government.

The Committee, after careful consideration of the matter referred to them, are satisfied that Shri Namboodiripad has not attributed the motive of slander to any Member of the House in relation to his conduct in the House.

14. The Committee would like to draw attention to the following passage in the Prime Minister's speech in Lok Sabha on the 27th November, 1958:—

"...There are things said, often enough, which are not desirable and things said in the heat of the moment which, a person, thinking more coolly would not have said.

.....if it was a deliberate flouting of the dignity of Parliament, or of any individual Member of Parliament, then, of course, there can be no doubt that that challenge has to be met. But where in other contexts, in the heat of the moment or

in a controversy something is said, I would personally prefer this House not to take too much notice of it."

[L.S. Deb., Dt. 27-11-58, cc. 1710-11]

The Committee fully endorse these observations.

In this connection, the Committee also quote the following observations of the Speaker of the House of Commons, U.K. in a case in 1907 when a member called the attention of the House to a speech of another member outside the House in which a large section of the members of the House had been accused of "intentional fraud" and "criminal legislative conspiracy":

"We know perfectly well that, in the ardour of political contest, words are very often considerably strained; but I feel convinced that in this instance no breach of privilege has been committed."

[Parl. Deb. (1907) 4 s. Vol. 171, cc. 876-78]

III—RECOMMENDATIONS OF THE COMMITTEE

15. The Committee are of opinion that the matter, referred to them, does not involve any breach of privilege. The Committee did not feel called upon to consider or decide whether any other matter, not referred to the Committee by the said Motion, involved any breach of privilege or not. The Committee recommend that no further action be taken in the case.

HUKAM SINGH,

Chairman,

Committee of Privileges.

NEW DELHI:

The 20th February, 1959.

MINUTES

I

First Sitting

New Delhi, Thursday, the 4th December, 1958

The Committee met from 16.00 to 16.15 hours.

PRESENT

Chairman

Sardar Hukman Singh

Members

2. Dr. P. Subbarayan
3. Shri Shivram Rango Rane
4. Shri Hirendra Nath Mukerjee
5. Shri Bimal Comar Ghose
6. Shri Shraddhakar Supakar.

SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary.*

2. The Committee considered the question of alleged breach of privilege relating to newspaper reports of a telegram sent by the Chief Minister of Kerala to the Union Minister of Home Affairs.

3. The Committee desired that, in the first instance, the telegram dated the 20th September, 1958, from the Chief Minister of Kerala to the Minister of Home Affairs, which is referred to in the subsequent telegram dated the 23rd September, 1958, from the Chief Minister of Kerala, read out in the House on the 23rd September, 1958, might be obtained from the Minister of Home Affairs for the consideration of the Committee.

The Committee then adjourned.

II

Second Sitting

New Delhi, Thursday, the 11th December, 1958

The Committee met from 16.00 to 16.50 hours.

PRESENT

Chairman

Sardar Hukam Singh

Members

2. Shri Satya Narayan Sinha
3. Shri Asoke K. Sen
4. Dr. P. Subbarayan
5. Shri Shivram Rango Rane
6. Shri Hirendra Nath Mukerjee
7. Shri Bimal Comar Ghose
8. Shri Hoover Hynniewta.

SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary.*

2. The Committee perused the telegram dated the 20th September, 1958, from the Chief Minister of Kerala to the Union Minister of Home Affairs, which was furnished by the Minister of Home Affairs as desired by the Committee at their sitting held on the 4th December, 1958.

3. The Committee decided that the following Members of Lok Sabha might be requested to appear before the Committee at their next sitting to be held on Monday, the 15th December, 1958 at 16.15 hours:—

- (1) Shri M. R. Masani,
- (2) Shri Asoka Mehta, and
- (3) Dr. K. B. Menon.

The Committee then adjourned.

III

Third Sitting

New Delhi, Monday, the 15th December, 1958

The Committee met from 16.15 to 17.35 hours.

PRESENT

Chairman

Sardar Hukam Singh

Members

2. Dr. P. Subbarayan
3. Shri N. M. Wadiwa
4. Shri Shivram Rango Rane
5. Shri Hirendra Nath Mukerjee
6. Shri Bimal Comar Ghose
7. Shri Shraddhakar Supakar.

SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary.*

WITNESSES

1. Shri M. R. Masani, M.P.
2. Shri Asoka Mehta, M.P.
3. Dr. K. B. Menon, M.P.

2. The Chairman read out a letter dated the 15th December, 1958, from Dr. K. B. Menon, M.P., regarding enquiries made by him in connection with the message sent by the *Press Trust of India* Correspondent at Trivandrum.

3. The Committee deliberated on the scope of their investigations and their terms of reference.

4. Thereafter Shri M. R. Masani, M.P., was called in and examined. The witness then withdrew.

5. Shri Asoka Mehta, M.P., was called in and examined. The witness then withdrew.

6. Dr. K. B. Menon, M.P., was called in and examined. The witness then withdrew.

The Committee then adjourned till Wednesday, the 17th December, 1958 at 14.30 hours.

IV

Fourth Sitting

New Delhi, Wednesday, the 17th December, 1958

The Committee met from 14.30 to 15.55 hours

PRESENT

Chairman

Sardar Hukam Singh

Members

2. Shri Satya Narayan Sinha
3. Shri Asoke K. Sen
4. Dr. P. Subbarayan
5. Shri Nemi Chandra Kasliwal
6. Shrimati Jayaben Vajubhai Shah
7. Shri N. M. Wadiwa
8. Shri Sarangadhara Sinha
9. Shri Shivram Rango Rane
10. Shri Hirendra Nath Mukerjee
11. Shri Indulal Kanaiyalal Yajnik
12. Shri Bimal Comar Ghose
13. Shri Shraddhakar Supakar.

SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary.*

2. The Committee deliberated on the scope of their investigations and their terms of reference.

3. The Committee decided to meet again during the first week of next Session of Lok Sabha to continue their deliberations.

The Committee also decided that the House might be requested* to extend the time for presentation of the Report of the Committee.

The Committee then adjourned.

* The House, on a motion moved on the 9th February, 1959, extended the time for presentation of the Report of the Committee upto the 2nd March, 1959.

V

Fifth Sitting

New Delhi, Wednesday, the 11th February, 1959

The Committee met from 16.00 to 16.15 hours

PRESENT

Chairman

Sardar Hukam Singh

Members

2. Shri Satya Narayan Sinha
3. Shri Asoke K. Sen
4. Shri Nemi Chandra Kasliwal
5. Shri Sarangadhara Sinha
6. Shri Shivram Rango Rane
7. Shri Hirendra Nath Mukerjee
8. Shri Indulal Kanaiyalal Yajnik
9. Shri Bimal Comar Ghose
10. Shri Shraddhakar Supakar.

SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary.*

2. The Committee deliberated on their terms of reference and the scope of their investigations and decided that the question to be determined by the Committee was whether the motive of slander had been attributed to certain Members of the House by Shri E. M. S. Namboodiripad, the Chief Minister of Kerala, in his telegram dated the 20th September, 1958, to Shri G. B. Pant, Union Minister of Home Affairs and whether any breach of privilege had thereby been committed.

Shri Bimal Comar Ghose dissented.

3. The Committee decided to recommend that the matter referred to them did not involve any breach of privilege.

Shri Shraddhakar Supakar dissented and Shri Bimal Comar Ghose did not express any opinion.

4. The Committee decided to meet again at 16.00 hours on Wednesday, the 18th February, 1959, to consider the draft Report.

The Committee then adjourned.

VI

Sixth Sitting

New Delhi, Wednesday, the 18th February, 1959

The Committee met from 16.30 to 17.20 hours

PRESENT

Chairman

Sardar Hukam Singh

Members

2. Shri Satya Narayan Sinha
3. Shri Asoke K. Sen
4. Dr. P. Subbarayan
5. Shri Nemi Chandra Kasliwal
6. Shri Sarangadhara Sinha
7. Shri Shivram Rango Rane
8. Shri Hirendra Nath Mukerjee
9. Shri Bimal Comar Ghose
10. Shri Shraddhakar Supakar
11. Shri Hoover Hynniewta.

SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary.*

2. The Committee deliberated on the draft Report and adopted it with the following amendments:—

- (1) That in paragraph 9 of the draft Report, for the last two sentences, the following shall be substituted:

“But the Committee thought that in terms of their reference, their scope was limited to that portion of the said telegram which according to the news-report referred to in the motion adopted by the House read: “some members of Parliament who raised the question ‘tried to slander the State Government in the name of explanation’”, but

which according to the telegram received by the Union Minister of Home Affairs read:

‘PRAY PERSUADE HONOURABLE SPEAKER THAT STATE SUBJECT MAY NOT FAIRLY BE DISCUSSED IN PARLIAMENT WITHOUT STATE GETTING OPPORTUNITY BECAUSE EXPLANATION OF MEMBER BECOME MERE SLANDER ON STATE GOVERNMENT!’

(2) That in paragraph 13 of the draft Report, for the words “examination of the text of the said telegram”, the following words shall be substituted:

“consideration of the matter referred to them”.

3. The Committee decided that the evidence taken before them need not be appended to the Report.

The Committee then adjourned sine die.

APPENDIX—I

(See Para 1 of the Report)

News report published in the *Times of India*, Delhi, dated the 21st September, 1958.

Parliament discussion on Kerala opposed

TRIVANDRUM, September 20. The Kerala Chief Minister, Mr. E. M. S. Namboodiripad, has sent a telegram to the Union Home Minister, Pandit Pant on what Mr. Namboodiripad termed the "impropriety" of discussing in Parliament the law and order situation in Kerala especially when cases pending investigation and trial were being made the subject matter of such a discussion, according to official sources here.

The telegram is understood to have said that such discussion would only prejudice and embarrass the course of justice.

The Speaker had announced in the Lok Sabha yesterday that he would consider the admissibility of a motion to discuss the Kerala situation on Monday.

The telegram, the sources said, contended that a State subject could not be discussed in Parliament without the concerned State getting an opportunity to explain its position, especially when some members of Parliament who raised the question "tried to slander the State Government in the name of explanation."

The telegram said that "unfounded accusations" once allowed to be made would do great harm and could not be underrated. It also made a reference in this connection to the Kerala Government's "factual report" on Mr. Asoka Mehta's adjournment motion in the Parliament, the sources said. (P.T.I.)

News report published in the *Amrita Bazar Patrika*, Calcutta, dated the 21st September, 1958.

Discussing Kerala in Parliament

E. M. S. on 'Impropriety': Wire to Pandit Pant

TRIVANDRUM, September, 20. The Kerala Chief Minister, Mr. E. M. S. Namboodiripad, has sent a telegram to the Union Home Minister, Pandit Pant on what Mr. Namboodiripad termed the "impropriety" of discussing in Parliament the law and order situation in Kerala especially

when cases pending investigation and trial were being made the subject matter of such a discussion, according to official sources here.

The telegram is understood to have said that such discussion would only prejudice and embarrass the course of justice.

The Speaker had announced in the Lok Sabha yesterday that he would consider the admissibility of a motion to discuss the Kerala situation on Monday.

The telegram, the sources said, contended that a State subject could not be discussed in Parliament without the concerned State getting an opportunity to explain its position, especially when some members of Parliament who raised the question "tried to slander the State Government in the name of explanation". (P.T.I.)

APPENDIX-II

(See Para 1 of the Report)

Telegram dated 23rd September, 1958, sent by the Chief Minister of Kerala to the Union Minister of Home Affairs.

TRIVANDRUM 23 STE EXP 220 UNION HOME MINISTER
NEW DELHI.

REFER MY TELEGRAM DATED TWENTIETH AND THE MOTION IN PARLIAMENT FOR BREACH OF PRIVILEGE AS REPORTED IN PRESS. I WISH TO MENTION THAT THE TELEGRAM READ AS A WHOLE BRINGS OUT THE MAIN POINT PRESSED BEFORE YOU NAMELY THAT YOU SHOULD PERSUADE HONOURABLE SPEAKER NOT TO PERMIT DISCUSSION OR EXPLANATION BY MEMBER WITHOUT AFFORDING KERALA STATE OPPORTUNITY TO STATE FACTS AND PRESENT CASE. TELEGRAM WAS PURELY PRIVATE AND CONFIDENTIAL COMMUNICATION URGENTLY MADE IN OFFICIAL CONFIDENCE WITH A VIEW TO ENABLE YOU TO PRESENT KERALA POINT OF VIEW BEFORE HONOURABLE SPEAKER. I NEVER INTENDED TO PUBLISH THIS TELEGRAM. ON THE CONTRARY MEANT FOR YOUR CONSUMPTION ONLY. MOREOVER NEVER INTENDED CAST ASPERSIONS OR REFLECTION ON ANY MEMBER OF PARLIAMENT OR HIS CONDUCT OR PROCEEDINGS OF HOUSE. CONTEXT MAKES CLEAR MY MEANING THAT IF STATE NOT ALLOWED TO PRESENT CORRECT FACTS AN ONE-SIDED VERSION FROM A MEMBER MAY APPEAR AS SLANDER ON KERALA GOVERNMENT. NEVER MEANT TO MAKE IMPUTATION ON MEMBER BUT PLEADED THAT IF KERALA GOVERNMENT'S CASE NOT BEFORE HOUSE IMPRESSION WOULD BE DAMAGING TO MY GOVERNMENT. PRAY EXPLAIN POSITION TO HONOURABLE SPEAKER AND MY COMPLETE ABSENCE OF INTENTION TO CAST ASPERSION ON MEMBER OR HOUSE.

CHIEF MINISTER KERALA.

APPENDIX—III

(See Para 4 of the Report)

Copy of the telegram dated the 20th September, 1958, from the Chief Minister of Kerala to the Union Minister of Home Affairs.

TRIVANDRUM 20 STE EXP 894 HOME MINISTER NEW DELHI.

FACTUAL REPORT ON ASOK MEHTA MOTION IN LOK SABHA DESPATCHED STOP CASES PENDING INVESTIGATION AND TRIAL BEING DISCUSSED IN PARLIAMENT PREJUDICES AND EMBARRASSES COURSE OF JUSTICE STOP PRAY KINDLY DRAW SPEAKER'S ATTENTION TO THAT OBJECTIONABLE COURSE STOP ALL CASES REPORTED TO POLICE ACTION TAKEN STOP INTERESTED VERSIONS AND COUNTER-VERSIONS PROVE LITTLE AND HAMPER WHOLESOME INVESTIGATION STOP ASPERSIONS ON OFFICERS BY SHRI MEHTA IN PARLIAMENT UNJUST HITTING BELOW BELT UNLESS ACTUAL FACTS AND THEIR EXPLANATION HEARD STOP KERALA GOVERNMENT REPORT SHOWS SHRI MEHTA'S CHARGES A POLITICAL PROPAGANDIST HOAX STOP PLEASE APPRECIATE KERALA GOVERNMENT'S DIFFICULTY IN BEING ASSAILED WITHOUT OPPORTUNITY TO EXPLAIN AND YOUR STAND CRITICAL OF KERALA GOVERNMENT IN VIEW OF PRESS REPORTS OF INCIDENTS STOP HOSTILE PRESS REPORTS ARE NOT EVIDENCE STOP PRAY PERSUADE HONOURABLE SPEAKER THAT STATE SUBJECT MAY NOT FAIRLY BE DISCUSSED IN PARLIAMENT WITHOUT STATE GETTING OPPORTUNITY BECAUSE EXPLANATION OF MEMBER BECOME MERE SLANDER ON STATE GOVERNMENT STOP AS YOU DID IN THE CASE OF MADRAS—RAMNAD RIOTS —PLEASE DEFEND THE STAND THAT LAW AND ORDER IN A STATE SHOULD NOT BE DISCUSSED IN PARLIAMENT EVEN IF IT IS GIVEN THE LOOK OF CONSTITUTIONAL BREAKDOWN STOP I REALISE YOUR EMBARRASSMENT IN PRESENTING OUR CASE THAT PARLIAMENT HAS NO JURISDICTION SINCE YOUR PARTY IN KERALA IS DEMANDING THE OPPOSITE STOP HOWEVER I REQUEST YOU TO SEE THAT KERALA GOVERNMENT IS NOT *EX PARTE* WHEN CHARGES ARE MADE AGAINST IT IN PARLIAMENT STOP NEWSPAPERS REPORT DOCTOR K. B. MENON BRINGING SIMILAR MOTION PERHAPS WITH DIFFERENT MATERIALS BUT PERMIT ME POINT OUT THAT THEY ARE ONESIDED PARTIAL AND STATE GOVERN-

MENT MUST HAVE SOME OPPORTUNITY TO HAVE ITS SAY THROUGH YOU ABOUT ALLEGATIONS STOP UNFOUNDED ACCUSATIONS ONCE ALLOWED TO BE MADE DO GREAT HARM AND CANNOT BE UNDONE LATER STOP MOREOVER IT IS EASY TO IMPLICATE ANY STATE GOVERNMENT IN THESE DAYS OF AGITATION OF BECOMING PARTY FOR OR AGAINST A GROUP OR POLITICAL PARTY STOP PRAY BRING TO NOTICE OF HONOURABLE SPEAKER, KERALA GOVERNMENT'S VIEWS ON K. B. MENON'S MOTION AND HOW FOR MANY REASONS INCLUDING INTERFERENCE WITH COURSE OF JUSTICE IN PENDING CASES STOP IT IS WRONG TO PERMIT EVEN A LONG STATEMENT BY THE MEMBER WHICH IS LIKELY TO BE PROPAGANDIST RATHER THAN FACTUAL STOP PRAY TO SEE THAT KERALA GOVERNMENT AS GOVERNMENT IS NOT ORPHANED IN THE HOUSE WHEN MENON'S MOTION COMES UP STOP

NAMBOODIRIPAD,
CHIEF MINISTER.

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